

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.100/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's Power to Relax and seeking appropriate relief for permitting change of fuel source from Hybrid to Wind for the 300 MW connectivity granted to Serentica Renewables India Private Limited.

Petitioner : Serentica Renewables India Private Limited (SRIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SRIPL
Shri Janmali Mainkala, Advocate, SRIPL
Shri Deepak Thakur, Advocate, SRIPL
Ms. Shikha Sood, Advocate, SRIPL
Ms. Priyasi Jadiya, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking relaxation of Regulation 9.3 of the GNA Regulations such that the Petitioner is permitted to change the fuel source for its 300 MW connectivity granted at Solapur Sub-station from Hybrid (100 MW Solar and 200 MW Wind) to 100% Wind and directions to CTUIL to allow the Petitioner's application dated 17.11.2025 seeking change of fuel source from Hybrid to 100% Wind for the aforementioned connectivity, subject to outcome of Petition No. 837/MP/2025 (SRIPL v. CTUIL), pending adjudication before the Commission. The learned counsel further submitted that Petition No. 837/MP/2025 has been filed by the Petitioner *inter alia* seeking appropriate relief for retention and extension of its 400 MW connectivity at Solapur S/s operationalised on 31.3.2025, on account of the delay in commissioning of its 500 MW Hybrid Project and since the present Petition is connected with the said Petition, both cases may be taken up together.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:



- (a) Admit and issue notice to the Respondent, subject to just exceptions;
- (b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
3. The Petition will be listed for hearing along with Petition No. 837/MP/2025 on **9.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)